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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 51 of 2018 in C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Reliance Naval and Engineering Ltd.
V/s.
IFCI Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code r/w Rule 32 of NCLT Rules.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. P.V. Dinesh	Adv.	For FC.	
2.	Mr Vishal Raval	Adv.	For FC.	
3.	Ms. POOJA TIKU	DGM(LAW)	IFCI Ltd.	
4.	MR. VIKUL CHAUDHAN	AGM	IFCI Ltd.	

5. Mr. Saurabh Soparkar Sr. Adv RNEL
with
6. Mr Nandish Chudgar Adv RNEL
i/b Nanavati
Associates

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Applicant. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent in IA 51/2018.

Heard arguments of both sides arguments in IA 51/2018.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**